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Central Administrative Tribunal, Principal Bench

Original Application No.2365 of 2001  
M.A.78/2003

New Delhi, this the 13th day of January, 2003

Hon'ble Mr.Justice V.S.Agarwal,Chairman  
Hon'ble Mr.V.Srikantan,Member(A)

Ex.ASI Jagmal Singh No.3096/D  
R/o RZH-168, Raj Nagar-II,  
Gali No.6,Palam Colony,  
Delhi

....Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Union of India  
Through Commissioner of Police,  
P.H.Q., I.P. Estate,  
New Delhi.
2. Jt.Commissioner of Police,  
P.H.Q., I.P. Estate,  
New Delhi. ....Respondents

(By Advocate: Shri George Paracken)

O R D E R (ORAL)

By Justice V.S. Aggarwal,Chairman

Learned counsel for the applicant states that during the pendency of the present original application, the Commissioner of Police had passed an order dated 26.8.2002, dismissing the appeal of the applicant and, therefore, the applicant would challenge the said order passed by the Commissioner of Police in accordance with law. Subject to aforesaid, he does not press the present petition.

2. As stated above and in the absence of any objection, the present application is dismissed as withdrawn with liberty to the applicant to challenge the order passed by the Commissioner of Police dated 26.8.2002 in a separate O.A. By way of abundant caution, it is made



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clear that nothing said herein is an expression of opinion on the merits of the matter including the order passed by the Joint Commissioner of Police dated 20.9.2000.

  
( V. Srikantan )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/dkm/